

[Shri B. V. Nalk]

Therefore, the very spirit of the legislation will be defeated if you do not include in it a time-bound schedule. I know that within two years this herculean task cannot be completed, but at least my amendment will cast a responsibility on the Ministry of Finance to come forward for extension of the time on 28th February, 1978, to this House which will then be in a position to evaluate the progress of the work, and see whether the spirit of legislation that has been carried out. I want to know whether there have been any hardships so that our friends Mr. Bhattacharyya as well as Mr. Banerjee could have one more opportunity, at that time, somewhere in the month of February 1978 to evaluate whether there have been any hardships or not. Under these circumstances, I would press this innocent amendment to place a sort of time limit regarding implementation of your transfer for acceptance by the hon. Minister. I think there is nothing harmful in that. The only thing is that there will be a bit of hard work. We are giving a lot of hard work to the staff employed in the AG's office and a bit of more of hard work has to be done by the Ministry of Finance. I hope it will be accepted.

MR. CHAIRMAN: Has the Minister got anything to say?

SHRIMATI SUSHILA ROHATGI: We hope that the departmentalisation will be completed within this year. That is why, I don't think that we can accept that.

MR. CHAIRMAN: I shall now put Amendment No. 1 to the vote of the House.

*Amendment No 1 was put and negatived.*

MR. CHAIRMAN: The question is: "That clauses 2 and 3 stand part of the Bill".

*The motion was adopted.*

*Clauses 2 and 3 were added to the Bill. Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRIMATI SUSHILA ROHATGI: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

*The motion was adopted.*

17.38 hrs.

MOTION RE: SUSPENSION OF PROVISOR TO RULE 66 IN RELATION TO IRON ORE MINES AND MANGANESE ORE MINES LABOUR WELFARE CESS BILL AND IRON ORE MINES AND MANGANESE ORE MINES LABOUR WELFARE FUND BILL

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): I beg to move:

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Iron Ore Mines and Manganese Ore Mines Labour Welfare Cess Bill, 1976 and the Iron Ore Mines and Manganese Ore Mines Labour Welfare Fund Bill, 1976."

MR. CHAIRMAN: The question is:

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Iron Ore Mines and Manganese Ore Mines Labour Welfare Cess Bill, 1976 and the Iron Ore Mines and Manganese Ore Mines Labour Welfare Fund Bill, 1976."

*The motion was adopted.*